

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.3024/Del/2019
Assessment Year : 2008-09

Shri Bhoop Singh,
S/o Shri Harkesh,
Village Salarpur,
Sector-101,
Noida.
PAN : BWNPS6906D.
(Appellant)

Vs. Income Tax Officer,
Ward-1(2),
Noida.

(Respondent)

Appellant by : Shri Raghuraj Singh, Advocate.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : 28.10.2020
Date of pronouncement : 28.10.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT :

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-I, Noida dated 29th October, 2018.

2. The learned counsel for the assessee, vide letter dated 22nd October, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 28th October, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **Shri Bhoop Singh, S/o Shri Harkesh,
Village Salarpur, Sector-101, Noida.**
2. Respondent : **Income Tax Officer, Ward-1(2), Noida.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar